- 18. The Wild Life (Protection) Bill, 1972
- 19. The Rulers of Indian States (Abolition of Privileges) Bill, 1972.
 - 20. The Seeds (Amendment) Bill, 1972.
- 21. The Mines and Minerals (Regulation and Development) Amendment Bill, 1972.
- 22. The General Insurance Business (Nationalisation) Bill, 1972.
- 23. The Indian Copper Corporation (Acquisition of Undertaking) Bill, 1972.
- 24. The Former Secretary of State Service Officer (Conditions of Service) Bill, 1972.
- ◆25. The Constitution (Twenty-eighth Amendment) Bill, 1972.

PAPERS LAID ON THE TABLE

REPORT OF THF. LAW COMMISSION OF INDIA ON THE TRIAL AND PUNISHMENT OF SOCIAL AND ECONOMIC OFFENCES

THE MINISTER OF STATE IN THE MINISTRY OF LAW AND JUSTICE (SHRI NITI RAJ SINGH CHAUDHURY): Sir, I beg to lay on the Table a copy of the Forty-seventh Report of the Law Commission of India on the Trial and Punishment of Social and Economic Offences. [Placed in Library. See No. 1.T-3653/72] See No. LT-3653/72].

ORDINANCES UNDER ARTICLE 123 OF THE CONSTITUTION OF INDIA

THE MINISTER OF STATE IN THE DEPARTMENT OF PARLIAMENTARY AFFAIRS AND IN THE MINISTRY OF SHIPPING AND TRANSPORT (SHRI OM MEHTA): Sir, I beg to lay on the Table, under sub-clause (a) of clause (2) of article 123 of the Constitution, a copy each (in English and Hindi) of the following Ordinances:—

- (i) The Payment of Bonus (Amendment) Ordinance, 1972 (No. 8 of 1972). [Placed in Library. *See* No. LT-3620/72].
- (ii) The Sick Textile Undertakings (Taking over of Management) Ordinance,

1972 (No. 9 of 1972). [Placed in Library. See No. LT-3621/72].

NOTIFICATIONS OF MINISTRY OF FINANCE

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHR K. R. GANESH): Sir, I beg to lay on the Table a copy each (in English and Hindi) of the following Notifications of the Ministry of Finance (Department of Banking), under subjection (3) of section 9 of the Banking section (3) of section 9 of the Banking Companies (Acquisition and Transfer of Undertakings) Act, 1970:—

- (i) Notification S.O. No. 575(E), dated the 4th September, 1972, publishing the Nationalised Banks (Management and Miscellaneous Provisions) (Second Amendment) Scheme, 1972. [Placed in Library. See No. LT-3623/72].
- (ii) Notification S.O. No. 651(E), dated
 J the 25th September, 1972, publishing the
 Nationalised Banks (Management and
 Miscellaneous Provisions) (Third Amendment) Scheme, 1972. [Placed in Library
- Library.
- See No. LT-3624/72].

THIRD INTERIM REPORT OF THE THIRD **PAY-COMMISSION**

SHRI OM MEHTA: Sir, I also beg to lay on the Table a copy (in English and Hindi) of the Third Interim Report of the Third Pay Commission. [Placed in Library. See No. LT-3625/72].

INTERIM REPORT (PART I AND II) OF THE BONUS REVIEW COMMITTEE AND THE GOV-ERNMENT RESOLUTION NOTIFYING THE ACTION TAKEN BY GOVERNMENT ON THE SAID REPORT

- » THE DEPUTY MINISTER IN THE (MINISTRY OF LABOUR AND REHABILITATION (SHRI BAI GOVIND VERMA): Sir, I beg to lay on the Table a copy each of the following papers:
 - (i) Interim Report (Parts I and II) of the Bonus Review Committee.
 - (ii) Government Resolution No. S-33025/ 2.V72-WB, dated the 19th October, 1972 (in English and Hindi) notifying the action taken by Government on the Report mentioned at (i) above. [Placed in Library. See No. LT-3629/72 for (i) and

Thf. Bill wis pywl by ty Houin of Pyrliytti1' dnria th-. Eightieth S^sion of the Rajya Saiha nnd anaonted to by tin Proiijonto.i the 27th August, 1972.